

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).20593,
20636, 24496, 24495, 24493, 24643, 26884, 26885/2008 & 20085,
20086, 9839, 26863 & 12564/2009 & 15379 & 1270/2010

PUNJAB STATE ELECTRICITY BOARD

Petitioner(s)

VERSUS

PARDUMAN SINGH & ORS. ETC. ETC.

Respondent(s)

(OFFICE REPORT ON DEFAULT)

Date: 18/02/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.M. PANCHAL
(IN CHAMBERS)

For Petitioner(s) Mr. R. K. Gupta, Adv.
Mrs. Kamaldeep Gulati, Adv.

For Respondent(s) Mr. R. K. Kapoor, Adv.
Mr. H. C. Pant, Adv.
Mr. Anis Ahmed Khan, Adv.

Ms. Prerna Kumari, Adv.
Mr. Dharmendra Kumar Sinha, Adv.

UPON hearing counsel the Court made the following

O R D E R

Two weeks' time, as prayed for, is granted to enable the learned counsel for the petitioner to pay process fee and file spare copies of the SLP to enable the Registry to issue notice to the unserved respondents.

(Neetu Sachdeva)
Sr. P. A.

(Sneh Bala Mehra)
Court Master